

The 3rd April, 2017

Notification

In exercise of the powers vested in the Food Authority under section 43(1) of Food Safety and Standards Act, 2006, read with sub regulation 6 of regulation 11 of Chapter VII of Food Safety and Standards (Food Import) Regulations 2017, the Bangladesh Standard and Testing Institution (BSTI), Dhaka, Bangladesh is hereby authorised to issue Certificate of test analysis for the food products enumerated in Annexure 1 for the purpose of import into India.

The test analysis certificate issued by BSTI shall be accepted by the authorities in India dealing in food import.



(Pawan Agarwal)

Chief Executive Officer

Copy to:

1. High Commission of Bangladesh, New Delhi
2. Bangladesh Standard and Testing Institution (BSTI)-with the request to send specimen copy of signature of the authority issuing certificate
3. Shri. Bhupinder S. Bhalla, Joint Secretary, Department of Commerce, Ministry of Commerce & Industry, Udyog Bhawan, New Delhi-110011.
4. Advisor (QA), Quality Assurance Division, FSSAI HQ, New Delhi-110002.
5. Director (Customs), Room No. 159A, Ministry of Finance, Department of Revenue, North Block, New Delhi-110001:- with request to circulate this notification amongst all officials of Customs Department working as Authorised Officers.
6. All Authorised Officers, FSSAI- with request to inform their respective port trusts.
7. CITO, FSSAI for publication on the FSSAI Website.
8. PPS to CP, FSSAI

Annexure 1

Food Products

1. Fruit Juice
2. Jam
3. Jelly
4. Marmalade
5. Pickles
6. Chutney
7. Fruit Drinks
8. Sauce
9. Tomato Ketchup
10. Fruit Syrup
11. Fruit Squash
12. Fruit Cordial
13. Edible Gel
14. Tomato Paste
15. Biscuits
16. Chanachur
17. Noodles
18. Instant Noodles
19. Water
20. Soft Drink Powder
21. Carbonated beverages



(Pawan Agarwal)

Chief Executive Officer